

3

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. No. 260/00458 OF 2016
Cuttack, this the 12th day of July, 2016

CORAM

HON'BLE MR. R.C. MISRA, MEMBER (A)
HON'BLE MR. S.K. PATTNAIK, MEMBER (J)

.....
Sri Biswabasu Das, aged about 57 years, S/o. Sri Late Satyabadi Das t presently working as Deputy Director (Audience Research) In-situ in the office of the Director, All India Radio, Cuttack, P.O.-Busi Bazar, Town/Dist-Cuttack.

...Applicant

By the Advocate – M/s. S. K. Ojha, S.K. Nayak.

-VERSUS-

Union of India Represented through

1. The Director General, All India Radio, Akashavani Bhawan, Parliament Street, New Delhi.
2. The Deputy Director, Administration, Audience Research unit, Office of Director General, All India Radio, Akashavani Bhawan, Parliament Street, New Delhi-110 001.
3. Director, All India Radio, Cuttack, P.O.-Busi Bazar, Town/Dist-Cuttack.
4. Smt. A.M. Pradhan, Deputy Director (AR) In-situ, All India Radio, Raipur.

...Respondents

By the Advocate- M/s. P.K. Mohanty, B.S. Tripathy

ORDER (Oral)

R.C.MISRA, MEMBER(A):

Heard Mr. S.K. Ojha, Ld. Counsel appearing for the applicant, Mr. P.K. Mohanty, Ld. ACGSC appearing for the Union of India and Mr. B.S. Tripathy, Ld. Counsel appearing for the Private Respondent No.4 on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. Applicant has challenged the order dated 04.07.2016 in which the Director General All India Radio, New Delhi has transferred the applicant from AIR Cuttack to AIR Raipur and the Private Respondent No.4 has been transferred in his place from AIR Raipur to AIR Cuttack. Challenging the order of transfer, the applicant has submitted a representation dated 09.07.2016 (Annexure-A/5) to the Director General, All India Radio, New

D.
Date

Delhi (Respondent No.1) which is said to be still pending consideration with Respondent No.1.

3. On the other hand, Mr. Tripathy, Ld. Counsel for Respondent No.4 has submitted that the private Respondent No.4 has ^{been} already relieved. On the other hand Mr. Ojha for the applicant submits that private Respondent No.4 has not yet ^{been} joined at Cuttack.

4. However, since a representation has been pending, at this stage we are not inclined to admit this O.A. In view of this, without expressing any opinion the merit of the matter, we would direct Respondent No.1 to treat this O.A. as an additional representation and to consider and dispose of the representation preferred by the applicant in accordance with the rules and instructions and communicate the decision thereon to the applicant in a well-reasoned order within a period of three months from the date of receipt of this order. Till then no coercive action will be taken against the applicant.

5. With the observation and direction as aforesaid, the O.A. is disposed of at the stage of admission itself. No costs.

6. On the prayer made by the learned counsel copy of this order along with paper book of O.A. be sent to Respondent No.1 at the cost of the applicant for which Mr. S.K. Ojha, undertakes to file the postal requisites by 13.7.2016.

7. Free copy of this order be made over to learned counsel for both the sides.


(S.K.PATTNAIK)
MEMBER (J)


(R.C.MISRA)
MEMBER(A)